

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 594 OF 1988
~~MAX NO.~~

DATE OF DECISION 06/07/1993.

Shri Vesta Hadiya Petitioner

Shri J.J.Yajnik Advocate for the Petitioner(s)

Versus

General Manager, W.Rly, & Ors. Respondent

Shri N.S.Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr.N.B.Patel : Vice Chairman

The Hon'ble Mr.V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

} No

1. Vesta Hadiya
2. Puniya Kamji
3. Malla Salma
4. Malla Guman
5. Bachudalji
6. Sodia Kidia
7. Uda Nathu
8. Babla Gujji
9. Mala Salma
10. Vidia Fatia

All Casual Labourers

C/o. Shri Vinubhai H. Bhairavia,
Advocate,
High Court of Gujarat,
Ahmedabad - 9.

...Applicants.

(Advocate : Mr.J.J.Yajnik)

Versus

1. The General Manager,
Western Railway,
Churchgate,
Bombay.
2. ~~AEN~~ (I) (II),
Western Railway,
Dahod.

...Respondents.

(Advocate : Mr.N.S.Shevde)

O R A L J U D G M E N T

O.A.NO. 594 OF 1988.

Dated: 06th July,
1993.

Per : Hon'ble Mr. N.B.Patel : Vice Chairman

Heard Mr.J.J.Yajnik and Mr.N.S.Shevde

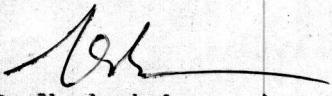
learned advocates for the applicants and the respondents.

2. Mr.J.J.Yajnik is permitted to delete the names of the applicants no.2 and 9.

3. At the suggestion of Mr.Yajnik, the respondents are directed to send all the applicants for medical examination by the Medical Appellate Board latest by 12th August, 1993. The respondents are further directed to re-engage those among the applicants, who are found

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medically fit by the Medical Board, as Gangman against
the available vacancies ~~for~~ ^{or} vacancies which might become
available after they ^{are} found fit for employment. ~~This~~ The
O.A. stands disposed of accordingly without any order
as to costs.


(V. Radhakrishnan)

Member (A)


(N.B. Patel)

Vice Chairman

AIT